THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): All right. You write a letter to the Minister.

Now please sit down. You write a letter to the Minister about your problem. Please don't disturb the Minister.

श्री त.य प्रकाश मालवीय : मानन्ध्र उपसभाध्यक्ष महोदया, माननीय सदस्यगण श्री बागड़ोदिया, श्री खलीलुर्रहमान, श्री कपिल वर्मा, श्री नारायणस्वामी, श्री ए० जो० कुलकर्णी, श्री सुकोमल सेन, श्री हनुमंतप्पा, श्री शिवाजी, श्री ग्रहलुवालिया, श्री जे॰वी० माथर... (ब्यवधान)

एक माननीय सदस्य : मंत्री जी नाम गिनाना छोड़कर हमारी शंकाओं का समाधान करें।

माननीय श्री सत्य प्रकाश मॉलवीय : सदस्यों ने स्पप्टीकरण मांगते हुए कुछ प्रक्रन किए हैं और चोरवाजारी के संबंध में कुछ शिकायतें भी की हैं। श्री नारायण-स्वामी ने इस वात की ओर ध्यान आकर्षित किया है कि लोग माननीय सदस्यों से लिखे हए कागजों पर हस्ताक्षर करा लेते हैं ग्रौर इससे जो उनके क्षेत्र के उपभोक्ता हैं, उनको इस विशेष सुविधा का लाभ नहीं मिल पाता है। जहां तक श्री संतोप वागडोदिया का प्रश्न था एलोकेशन के सिलसिले में, तो ग्रगर किसी माननीय सदस्य ने किसी को लिखकर दिया है और उसको मिलने में दिक्कत होती है, नहीं मिलता है तो मेरे सामने जितनी भी शिकायतें ग्राई हैं। उनको मैंने दूर करने का प्रयास किया है। फिर भी यदि किसी को शिकायत है तो वह मुझे लिखकर दे, मैं निश्चित रूप में उसे दूर करूंगा ।

जहां तक चोरवाजारी का प्रश्न है, उसके लिए जो भी शिकायत मेरे पास आएगी उस पर मैं कार्यवाही करूंगा । श्री ग्रहलुवालिया ने इस ओर ध्यान ग्राकॉपत किया था कि दिल्ली में जो वेटिंग लिस्ट है वह एक ग्रप्रैल को चार लाख से ग्राधिक थी। जहां तक इस सुविधा का प्रश्न है, यह पहले से चली ग्रा रही है । 634 RS-26 अगर माननीय सदस्यों को यह सुविधा नहीं मिलती तो उसको बढ़ाने का सवाल नहीं था।

श्री **सुरे द्रजोत** सिंह झहलुवालिया : ग्रगर ग्राप जनता को बॉट देते तो ग्रच्छा रहता।

श्रीत य प्रकाश सालवोध : यह जनता को मिलेगा।

श्री सुरेन्द्रजोत सिंह अहलुवालिया : यह जनता को नहीं मिलेगा, भाई-भतीजे को मिलेगा ... (ब्यवधान)

श्री सस्य प्रकाश सॉलवीय : मैं सिर्फ यह निवेदन कर रहा था कि यह सुविधा तो माननीय सदस्यों की संस्तुतियों पर ही मिलने वाली है। जो माननीय सदस्य इसका लाभ नहीं उठाना चाहते हैं, वह यदि चाहें तो अपने अधिकार का प्रयोग न करें लेकिन मेरा यह निवेदन है कि जो भी शिकायत मेरे समक्ष आएगी, उसको मैं दूर करने का प्रयास करूंगा।

श्री शिवाजी ने एक प्रग्न जरूर किया कि जो स्पैशल डिस्ट्रीब्यूशन कोटा होता है सिनिस्टर का, वह कितना एलाट किया गया है? तो जब से मैं आया हूं मैंने एक भी नहीं किया है। बाकी के बारे में मैं जानकारी प्राप्त करके बताऊंगा।

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Communal situation in the country— Contd.

SHRI A. G. KULKARNI: Madam, before the lunch time, when I was mentioning a point, my friend, objected to certain observations. Perhaps, I may not have been correctly understood. I have all along said here that I have great respect for Mr. Advani and Mr. Vajpayee.

But I do not appreciate the logic and rational of his Rath Yatra since the Rath Yatra, I 'feel, is more a political gimmick

a matter of Public 304 Imp

[Shri A. G. Kulkarni]

than for a temple. As far as the temple cerned, J. am not against having a . I am totally not against temple, but I am agains: demo-mosque and building a temple on it. It is very clear.

Madam Vice-Chairman. I want to So the attention of the attention of the House the very difficult condition, the very difficult position, in the country due to those communal riots. People are not confused, are not only frustrated only but they do not know where to look for. If such type of com-, munal carnage takes place, people lose confidence in themselves. When the neighbours are hostile, when there is a possibility of a war in Iraq my countrymen should have the best of con-id the highest of respect law and order. So this carnage unleashed by a political party is to be condemned ' power at our command.

Here is a new Government coming. Madam, kindly find out how the new Prime Minister who is a friend of mine, is starting to defuse the situation, In the case of Babri Masjid, what you call, the Ram Janam Bhoomi, he has brought those people to the negotiating table. Some ng on. Here he has also tried Mr. Mann to the negotiating table. A voice is raised: 'Don't discuss the question with Mann." I do not understand this in a democracy where we should discuss and debate; call those people to the debating table. The Prime Minister has never said that he will concede any demand. Whatever demand is to be discussed has to be discussed within the framework of the C institution. So. political parties should not be allowed to take any political advantage. The Prime Minister has brought in fresh air. He is applying his own mind to 1he problems and how to solve them. Therefore, in this connection I do request friends of mine in this House and the political parties-it, is of utmost necessitythat when the Government is going through n very, very bad phase, we should rise to

the occasion and help the >... Whichever Government is o - its efforts in the country and no fault can be found concluding would like to raise. *terruptions*)... [think there is no Home Minister.

SHRIMATI MARGARET (Karnataka): Where is the Prime Minister? (Interruptions).

SHRI GURUDAS DAS GUPTA is extremely serious. Where is the Home Minister? I don't mind the Prime ter going away, but I definitely take ex ception, severe exception. absence of the Minister of Home A

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJA the Leader of the House speak first.

SHRI GURUDAS DAS GUPTA: Where is the Home Minister ? (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him speak. He has some information T am not preventing anybody from so Let the Leader of the House speak now.

THE LEADER OF THE AND MINISTER OF FINANCE YASHWANT SINHA): Madam Vice-Chairman the Minister of State for Home who should normally have here is engaged in the Lok Sabba, t the moment. Thera is a discussion going on the Lok Sabha which requires hi sence. That is the reason why he is not here. We don't mean any disrespect to the House, The Prime Minister himself

was here. As my colleague has said.

he has gone to meet some cause he had given time. He will be back immediately hi - finished with the meeting. We are al] hire, so many Ministers, and we represent Government.

श्री प्रमोद महाजन (महाराष्ट) : लोक सभा में कौन भी चर्च चल पही हैं?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN). That we cannot discuss about in this Horse. We

disuss about it. He just said where the Home Minister was right tow.

. G. KULKARNI: What I was about deterioration conditions and the the people's canine country. Because of this democracy nal carnage itself is in danger; people are wondering whether the Government can protect the secular lis country wheher tire iment can protect the borders of contry where killings ire going on. this context one has to take a very note of the conditions . that those indulging ming the communal frenzy in the • are kept in check. In this context rath vatra itself is to be blamed. If anv blame i led it should be fixed yatra which Somnath Avodhva. to (Interruptions) Mada so much of disturbance. i iter is also not here...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJA; continue. There are all the other Ministers here. very little tirae now.

SHRI A. G. KULKARNI: 1 am comingto the points now. The final ant to ask the Governmentare these, will the Government, in cilT. call n meeting of the Nation Council, discuss the find out a solution to thisto do with hese mosquess, how to protect them, what the lin of each of the temples are, what the limitations are of the vapolitical parties which are indulg-

such acts? Then, I have already said I am for a temple for being built; but ' The Congress Party has already evolved a formula whereby the VHP and the Babri Masjid representatives were called and an agreement was signed for referring the issue to the court. But the previous regime did not follow that formula. So. will you follow that formula which the Congress Party hammered out? Then the Congress Party gave you a suagestion for appointment of a five-

a matter of Public 806 Importance

member bench of the Supreme Court under any legislation the decision of which be binding on both the VHP and Masjid Committee. And the issue should be whether a mandir exis-ed on the site of the mosque. This limi-iue should be referred to the bench of the Supreme Court Then, we are all along freely indulging in the deputing of the military or the BSF to police or to stop those riots. I think a different organi is necessary. We have heard so much about the abuses indulged ;n by the military forces or the BSF. Whether they are facts or they are not facts, all the people do not know and each fact cannot be ascertained. Therefore, what I want to know is whether there is any proposal or whether the Government will agree to create a force,

I Force or whatever you ii. In my view such a force should be created.

Madam, I am very happy that V rashtra is one State where no communal riots took place on a large scale except in the last two days and 'hat was also communal flare-up. but a clash between two groups of people. The Govrnment should take note of all these points and give a specific repty to all the raised be me. Thank you. Madam.

TME VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN) Mr. Pramod Mahajan. Sorry, Mr. Sukomal Sen is to be called now. I am sorry, Mr. Matajan. V. fault. Yes, Mr. Sukomal Sen.

SHRI SUKOMAL SEN: Mada are discussing a very extremely serious situation that has developed in try. But, unfortunately, the statemeat that has been made by the honouralble Minister in reply to the Calling-Attention

anything new cept giving some facts and figures about deaths and about such occurrences the other things remain absent. But what T am interested in is the genesis of the communal violence in our country. Our country has witnessed communal violence

a matte, of Public 808 Importance

[Shri Sukomal Sen]

on many occasions in the past after the partition of the country and before. But this time it has assumed a different form. I expected that the Government would go into the causes of communal violence in the country and would apprise parliament of its own impression. But the Government disappointed us.

Madam, I feel that this time the communal violence that started in the various parts of our country has a qualitative difference as compared to the earlier communal violence that took place in different places in our country. In 1947, it took place in a different form, with a different purpose and in a different setting. Then also communal passions were aroused and tension built up and the people killed one another. That was un the basis of religion and on the bash of communal hatred. But this time. I feel, the communal violence that was unleashed in the country was deliberately organised by certain forces, not only on a religious issue, but also with a definite political motive, political objective and that political objective is establishing a Hindu Rashtra, establishing Hindu nationalism, and that is why it has taken a different political overtone. So, with a clear political purpose it has been organised this time meticulously and deliberately in various parts of the country.

It started this time with the Rath Yatra by the BJP supremo and then there were many Yatras. Other Yatras have also taken place and they have been organised in various parts of the country. What I want to say is that this time the people, the parties and the religious groups are doing it and are doing it with mediculous care with meticulous planning and meticulous preparation, to rouse communal passions among the people so that killings take place and the political purpose is served. Otherwise, I wonder what the purpose of that Rath Yatra was. What purpose has it served except bunging about communal violence in different parts of the country? Why was the lotus symbol put on the Rath? It was only for a defnile political purpose. Then, after

the Kar Seva hapenings, video cassettes have been made and illegally they were distributed in various parts of the country. Communal passions we]re roused, hatred was cheated and the people were incited to kill others. This is what has happened. Net onlv that. Inflammatory speeches were made and. tapcrecording of those inflammatory speeches was done and these taperecorded speeches were played in different parts of the country and so, the people are once again incited. Therefore, I say that it was a meticulous preparation throughout the country and I am constrained to say that between these parties and the religious groups a conspiracy had been hatched for a communal carnage in the country. And who are the people in this? They ars our colleagues in the BJP, and the VHP and Bajrang Dal and RSS. I do not understand why the BJp is involved, because the BJP swears by the Constitution of the country. The Constitution of the country says that our country is a secular country. Unless a party becomes secular that cannot be enrolled as a regular political party in the country. The VHP has no responsibility like that. It is not a political party. It is a religious organization. Bajrang Dal is a religious organization. They can do it. But any political party cannot go against the Constitution. They cannot preach communalism. They cannot rouse communal passions. But, unfortunately, this has been done in our country.

Madam, not only that. I am very sorry that certain newspapers also, particularly in the northern region, certain vernacular newspapers are also indulging in communal propaganda. They all spread rumours. They spread stories about killings and instigate one section of people to kill other people. That is why certain sections of people are indulging in communal propaganda. These things should be stopped.

Then, Madam, other things happened Even the police and the administration did not act impartially. There are insstances. Madam, the role of tho PAc in Uttar Pradesh, their communal role, is very well known. This happened in Aligarh, in Agra and in Kanpur, where they played a mischievous role of taking side Of one community against the other. they did it. Not only that. In Agra—I hr re evidence—one gentleman a Muslim gentleman, a local Janata Dal—S leader was preaching Secularism, but that man was caught by the police and beaten up in the presence of the administration. (*Time Bell rings*)

TME VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Your party time is 11 minute's.

SHRI SUKOMAL SEN: Then, another man, a Muslim, of the undivided Communist Party "was preaching communal harmony. He was also caught, tortured and beaten up by the police. The Central Government and the State Governments of Uttar Pradesh, Andhra Pradesh and Gujarat failed misreably to control the situation. That is why terror is engulfing the country and innocent people are being killed.

Madam, I want to know from the hon. Minister. . . (*Time Bell rings*)

Madam, in view of this situation what is the Government going to do about the PAC which has played a very mischievous role in Uttar Pradesh, how are they going to be punished? Are the police officials who are guilty of instigating one community against the other going to be brought to book properly? As our party has demanded, is the Government .going to call an all-party meeting to consider the whole situation and to take a proper course of action so that communal amity can be restored in the country? I want to know what is the Government going to do to stop unfounded rumours in different parts of the country, inciting people to kill others? These points should be clarified by the Government.

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My concluding point is about the Ram Janambhoomi-Babri Masjid issue. That day the hon. Prime Minister said that it would be referred to the Supreme Court. The Rajiv Gandhi formula about the setting up of an Inquiry Commission to go into the details whether it was a temple and it was demolished. Madam, I feel it is a very dangerous suggestion. It has dangerous implications. Instead of doing that, I feel, unless there is mutual settlement between the two communities on the temple or on the mosque question, the issue which is pending before Allahabad High Court, should be referred to the Supreme Court for Judgmenton that issue, on the right to worship, but not on other issues. The Rajiv Gandhi formula will be very dangerous for the country as a whole. It has serious implications. Because of paucity of time I am not explaining it further.

With these words, I conclude, Madam.

SHRIMATI MARGARET ALVA: Madam Vice-Chair-man, we live in the country today in turbulent times. Each day we pick up the newspapaers or we look at the TV screen, all that we see almost in headlines every day is riots, firings, killings, bloodshed, and curfew in many parts of the country. And we sit back and ask; Is there an answer? Can the situation be changed? Political parties at all times tend to believe that blaming each other is going to solve the problem. I have over the last few months had an opportunity of visiting Sonne of the places immediately after the riots. And we see that the victims are the innocent, the helpless, the poor. Most often left there to face the situation are the women and young innocent children. Imposing a curfew is no solution because it is these weaker sections who suffer the most when a curfew is imposed because the daily wage earner is almost starving at the end of it all. And" yet, we seem to believe that in the name of religion whatever happens in the country is something which musi

[Shrimati Margaret Alva]

be tolerated because the people have a right to their religious beliefs, to do what they want in the name of religion and, perhaps, to hold the whole coun to ransom. I belong to a minority com-y. That does not make me less an Indian, does not make me less afraid as far as the unity and the integrity of I country is concerned.

it is unfortunate, Madam, today we do not look upon ourselves as Indians, lose belonging to a country, out instead repeatedly call ourselves or Muslims or Sikhs or something else as if we have two identities in the country. This is a tragedy almost five decades after independence. I must today say a few things, perhaps, harsh use for very long I have somehow restrained myself from saying 1 thangs which I have been wanting to nay in this House. Madam, religion las come to be identified with revi-;m. There is no content, there is no real genuine belief in something, just being exploited in order that thare might be political gain out of providing a religious platform. Over the last few years we have seen cult rather than the content of religion in this country getting the better of us. The more vocal, the more aggressive and, perhaps, the more blood-thirsty

appear to be, the more you are leered, the more you are accepted, more are the compromises anede with such groups and individuals. They become the spokesmen of the religious groups. They become che's consultants, who are called to election meetings, with whom behind the scene agreements are arrived at simply because of *the* so-called vote banks which they are presumed to represent, 'I have to be kept happy if I have to be kept on your side' in the

Madam, we have seen secularism literally thrown to the winds. The positive side of secularism today is challenged. People are afraid to use the word' secularism. I will come to this later. I have heard leaders of certain political parties with whom we

a matter of Public 812 Importance

shared platforms in recent seminars trying to tell us that we have got the definition of secularism in this country wrong, that we have got to recast the definition of secularism, of nationalism; if we are to be true Indians, we have to project ourselves as certain types of Hindus. In fact, what hurt me most over all these months is the headlines in a Bombay daily "i, a man a' been

with us, whom 'spected from the dayIwhom"WhyHinduWhat is the definitionofHinduis and Muslims? But he said, why areHindu Christians in this country? is it that be ing an Indian means being a Hindu? I am a Hindu in many ways, all of us. are because the trathis country have grown cut of certain religious

atmosphere. We are not ashamed of them. We are proud of our traditions. But that I have to recast my

whole concept of nationalism and secu larism so that certain revivalist groups to whom over the last 14 years. I must say, credibility was for political purposes, to prop up a go vernment which was in a minority and with whom power was shared in the name of giving stability to this country, have to >me so powerful that they can challengs anybody and everybody. law the courts. the Constitu ng te Parlia-the will of the people Madam, I want No person in this Indian if he t ae is com munal You talk to the ordinan

राम मन्दिर के लिए भी जयह है । ग्राप जो भी वनः इये उसके लिए भी जगह है । हम तो यह नहीं कहते कि हिन्द्रस्तान में किसी के लिए जगह नहीं है ।

Perhaps, in a moment—T don't know— of mistaken pride, the then, and also now. Deputy Prime Minister said that Christians have no place in this country;

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eithershould go to England or to Americn glad that he later re-tracted,

DR. RATNAKAR PANDEY; How like that!

IMATI MARGARET ALVA: I wish to say, I don't need a passport or a certificate or permission from anybody to stay in this country. It is as much is his or anybody else's. But•J to is that peace and confi-ommunities enjoy jn their i!las and communities or vil- a rise to.

VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have ten minutes; you can speak for 2-3

SHR MARGARET ALVA:... fear and suspsicion among the common The freedom movement brought We together. learnt to live together, to love and to fight to gether. Freedom came; yes, anfortunapartition followed. But do we nave the alI this of what happened in 194 happened 500 years ago, so many centuries ago. the :sent and try? We are dwell all the time on what in history. You cannot History is to be read whatever you may say, do what happened 500 200 years ago. You are you are a free country. You ars а secular country. And, today that in I the writingwall. it was Indiraji who insisted titution 42nd amendment ht into Preamble .;-. Socialist' Republic. the 'Secular' brought in. in 1976, realism? the dangers that were being posed to the unity and the integrity of the country in the name of religion. The danger was looming and she, a- a Stateswoman the danger that was going to foresaw come, and

secularism was incorporated in the Constitution. 1 have been reading articles: I have with me a booklet; somewhere in it I was reading, where VHP says: 'The Constitution framers never wanted secularism in the Constitution. It was an afterthought that has made India a secular State'. I do not know what this interpretation is. But let me say, I was recently attending a seminar in Bombay at the Nehru Centre to mark the Nehru birth anniversary. There was a public forum in the evening which we shared; all the political parties wen there from CPM to BJP. Madam, what surprised me was a Member Parliament, Mr. Mahajan, who stood on the public platform in Bombay at the Nehru Cantre and said: 'I do not believe larism. Nehruvian secularism is dead. We have to recast the definition of secularism'.

SHRI A. G. KULKARNI: They have crushed themselves.

SHRIMATI MARGARET ALVA: I was present, and it hurt me because so many years after freedom if you are today going to say that we have to recast the definition of secularism, what are we heading for? I was told, and it was openly said, that nobody can be secular: only the State has to be secular. If I am Hindu, it is because I do not believe that any other religion is good enough, and if somebody is a Christian or a Muslim, it is because he believes that no other religion is as good as his. So the concept of secularism for people is dead and it cannot exist. Now, if you start with, this kind of a proposition today, is it not a at all as to what we are heading for and where we are going'.' (In tions), bet him say. It is on record. He has not denied it. (Interruptions) I took down what he was saying in long hand. He has not denied it.

SHRI PRAMOD MAHAJAN: I am not denying. The only thing is that I must get extra time to answer it.

SHRIMATI MARGARET ALVA: How can he deny it? We were both there. (*Interruptions*) I do not know

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[Shrimati Margaret Alva]

when Mr. Viren Shah has become the spokesman of Mr. Mahajan.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Shah, Mr. Mahajan is here. He can speak for himself. Now, Mrs. Alva, you have to conclude within two minutes.

SHRIMATI MARGARET ALVA: Madam, you know the kind of slogans we have heard over the past few months. I will not repeat them because it hurts my secular feelings even to repeat them. The calls and the slogans which have been given in the last few months by the V.H.P, and by certain political parties in collusion with the V.H.P, are something which must make us hang our heads in shame as Indian citizens.

I would like to ask our friends here.Who is blame? There is to even acampaign that Congress the and theB.J.P, are hand-in-glove. There is acharge that we are working togetherand that we are supporting each other.Madam, I would like to ask, who was in alliance with the B.J.P.? Whogave support to the V.H.P. through the B.J.P.? I would like to know.who conducting a joint were campaign?Who had adjustment of seats? Who wasasking for support from the a Government? B.J.P. toexist as gaverespectability and a national Who platform to he B.J.P.? Why do you blame theCongress today? You were sittingtogether. Even the left parties weresitting together with them.

SHRI JAGDISH PRASAD MATHUR: The people gave us the mandate.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Mathur, let her conclude. Members from all the parties will have the chance Jo speak, (*Interruptions*).

SHRIMATI MARGARET ALVA: Search your hears today. Don't blame the Congress for everything. If anything goes wrong in the country, yon have to blame only one party, i.c, the Congress! You should remember that it is the Congress which gave the secular platform to the country, (In-*terruptions*). The Left parties have been as much responsible, by keeping silent in the House when all this was happening. Don't blame the Congress today. We spoke out. We charged you. We cautioned you against supporting wrong forces. (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mrs. Alva, please conclude.

SHRIMATI MARGARET ALVA: They are blaming us. I would ask, who is supporting the B.J.P. Government in Rajasthan? Who is supporting?

SHRI JAGDISH PRASAD MATHUR: Gentlemen.

SHRIMATI MARGARET ALVA: Why are you blaming the Congress? Do some heart-searching and see what happened in the last two years. Was the Rath Yatra necessary? Did it have to go through Delhi? Could you not have stopped it right at the beginning? Did you have to wait till it reached the other end of the country? Why did you wait till it went to the other States after crossing Delhi?

SHRI VIREN J. SHAH (Maharashtra): Your Government was there in Maharashtra.

SHRIMATI MARGARET ALVA: The Central Government did not stop it right at the beginning. After tempers reached such a level where communal violence was the only fallout, they started thinking that it had become dangerous. Till then you waited so that you could save the situation for yourself.

Madam, I have one or two suggestions to make. I know there is no time. But I would like to say just one thing. Let us realise and I would appeal to the B.J.P., specially to Mr. Advani — No civilisation can survive by building monuments of hatred.

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You have to build monuments of love and understanding if you want to survive as a nation.' Remember. Rama-does not belong to any particular community or to any particular part of the country. He is a national hero. Why do you make him a patron of the B.J.P. and the V.H.P.? Why do you believe that Ram belongs only to Ayodhya or that Ram belongs only to the Hindus. If you consider him to be a national hero, why are you creating a controversy round this hero and making the people become pro or anti Ram? I would appeal to you and to Mr. Advani that the country is much greater than all these petty political gains of election campaigns. You may form a Government or break it, you may be in or out, but if this country has to survive, it has to survive with all of us, the Hindus, the Muslims, the Sikhs, the Christians and the smallest groups living together. Therefore, I would appeal to this House, can we or can we not agree on a code of conduct for political parties for elections or otherwise? Can we or can we not, as a nation, ban communal parties from participating in elections and in political processes? Can we or can we not ...

SHRI SIKANDER BAKHT (Madhya Pradesh): Did communalism exist before the Rath Yatra? Be sincere about that.

SHRIMATI MARGARET ALVA: Today when you see the danger, are you prepared to sit together and realise that unless we take some hard decisions, the future of this country and the unity of this country are at stake? And I say it very honestly, let the political leaders stop participating in public religious functions of one kind or the other at the taxpayer's cost. All of us have a right to private religious belief. I am not saying that Indian secularism is negative, it is positive. We believe that every region has a right to be accented and practised, but let political leaders not mix their political power and political positions with religious groups, religious functions and religious celebrations. Only then will the true meaning of secularism prevail in this country.

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Finally, Madam, I ask, almost 50 years after freedom, are we incapable of producing even a common history text book for this country? We have not been able to write a common book of history of India which every child from Kanyakumari to Kashmir, from the East to the West, could read and study and say that this is the history of India. It is being interpreted by different people to suit their own local beliefs and interests, their local loyalties. Somebody has called someone as hero and somebody has said something else. Can't the history of India be interpreted for future generations as something which every Indian could read and imbibe as a national tradition?

SHRI CHATURANAN MISHRA (Bihar); What about your association... (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let her conclude.

SHRIMATI MARGARET ALVA; I am talking of banning all communal political partees. Why don't you look to the future? *(interruptions)*.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Chaauranan Mishra, please let her conclude. The Chairman has to make an announcement. Let her conclude.

SHRI DIPEN GHOSH (West Bengal): All political leaders must be debarred from visiting the religious places and attending religious functions on the eve of elections.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Yes, let her conclude.

SHRIMATI MARGARET ALVA: A lot has been said about assimilating the minorities in the mainstream. You cannot assimilate anybody. You can have only an integrated society in which all sections have an equal right and an equal place to exist. Only then India will really and truly be a secular State in which all of us together can build a new [Shrimati Margaret Alva]

society which we can feel that we are one.

अपत्रमाध्यकः (श्रीमती अपस्ते सट-राजम) : श्री प्रमोद सहजल ।

थी प्रतीद महाजस : उपसंताध्यक्ष महोवया, में सारप्रेट बाल्वा जी से सत-प्रतिशत सहमत हूं कि देप के प्राधार पर बाग कोई स्मार्ख...(म्प्यक्षतन)

असे करेटेल जेन पाह : सुनिन तो सही, जरा दूसरे जिंक र को मां मुनिए । 1.00 p.m.

व्या प्रमोध महावम : महोदया. में कह रहा था कि मैं मारग्रेट यो वि यत-प्रतियत महमत हूं कि डेप के अधार पर खड़ा कोई स्मारक उस व्यक्ति को बड़ा नहीं कर सकता। इसकिएर न जन्म स्थान पर, जहां सदियों में गविंग था, हेप के आधार पर एवा विदेशी आत्रमक ने उस मंदिर को लोड़ा...(व्यक्षान)

SHRI SYED SIBTEY RAZI: I Stand up and object.

THE VICE-CHAIRMAN (SHRI

MATI JAYANTHI NATARAJAN): Is it a point of order...(*Interruptions*),.. No. I kindly sit down. It is not a of order... (*/Inerruptions*)...

SHRI SYED SIBTEY RAZI: This forum sho should not be used for such purposes.

... (Interruptions)...

THE VICE-CHAIRMAN (SHRI

MATI JAYANTHI NATARAJAN): Kindly down, he is is views... (Interruptions)... Sibtey Razi saheb, please sit down. He is entitled to his views. I am not allowing you; sit down. I am not allowing please you... (Interruptions)... Satyapi, please down... (Interruptions)... 1 request sit Members not to interrupt the him. Don't interrupt him. He is en titled to his views (Interrup-tions)

tions)... Kindly sit down. I am not allowing these interruptions, please sit down.

SHRI MOHAMMAD AFZAL alias .AFZAL:

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr, Afzal, please sit down. ...(*Interruptions*) ... No, there is no point of

dly sit down. I am not allowing interruptions, no.

THE(SHRI-MATIJAYANTHI

NATARAJAN): I am not allowing interruptions. Mr. Mahajan is entitled to speak in this I request Members not to interrupt him. I am not allowing points of order also. Kindly continue, Mr. Mahajan

Satyaji, please sit down. I am not allowighave thepatience

SHRI V. GOPALSAMY (Tamil

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, I am not allowing interruptions. Please sit down. Kindly allow him to continue.

DR. R. K. PODDAR (West Bengal): *

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly allow him to continue. When your turn comes, yo

to him... (*Intermp.* not allowing interruptions.

SHRI SHANTI TYAGI:*

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Are y°u on a point of order? I am not allowing interruptions. .. (Interrup tions)... I don't vclarfica-en Mr. (Interruptions)...

*Not recorded.

SHRI SHANTI TYAGI*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Are you on a point of order? No? I am not allowing interruptions... want any elarifi-eaticas on Mr. Mahajan's statement.. *uptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): be heard in this I reouest Members not to in-rt him. Let him continue.

SRHI SHANTI TYAGI:*

अो प्रजीद सहाजातः : महोदया, मैं कह रहा था कि जहां ग्रंव मंदिर है वर्षों ते...(ब्ययधान)।

SHRI MOHAMMAD AFZAL alias MEEM AFZAL:*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please don't interrupt him, Mr, Afzal. down. . . . (Interruptions)..

SHRI MOHAMMAD AFZAL alias MEENA AFZAL:*

VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): When your turn come-, please speak. *ruptions*). He is entitle;.; to his views ...(*Interruptions*). .Satyaji, kindly interrput. Kindly sit down. Honourable Members must have the patience to hear him. I can't allow you to keep on interrupting him.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal):*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): This is not a question-answer session. He is entitled to his opinion.

*Not recorded.

PROF. SOURENDRA BHATTACHAR-JEE:*

PROF. SOURENDRA BHATTACHAR-JEE:

THE VICE-CHAIRMAN (SHRI JAYANTHI NATARAJAN): If there is anything unparliamentary, please leave it to me to deal with it... (*Intr* Kindly sit down and allow him to complete. I request Members to have the patience to listen to him. You cannot jump up every minute and interrupt him. Let us have some decorum in the House. Mr. Mahajan please continue.

श्री प्रमोद सहाजन : महोदया, मैं फिर**ियापको धन्धवाद करता हूं. मेरी** मदद करने के लिए ।

ं अक्षे अरसिंध गणेश कुरूकणीः अरे धस्यवाद बहत हो जारगा ।

श्री प्रमोद महाजन : : सत्य वहिन ने कहा कि श्हां मंदिर नहीं है । इसको नोट करते हुए मेरा अपना यह मन है कि वहां मंदिर है और दुरदर्शन पर जिसका नित्य दर्शन होता है ।

THE VICE-CHAIRMAN (SHRI JAYANTHI NATARAJAN): Satyaji, please sit down now... (*Interruptions*). No, I am not allowing you. I will not allow any further interruptions. . *terruptions*)...

श्री इत्यदीक्ष प्रसाद साथुर : वहां पर दूरदर्शन पर दिखाधा हैं वीसियों बार । आंप सुनिए । ... (व्यन्नधान)

श्री सिकः इर रखतः भवाल यह है कि हम सीधा यहां पर फस^{न्दात} पर डिस्कस कर रहे हैं।....(व्यवधान)....

*Not recorded.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down. I won't allow any further interruptions.

श्री मोहभ्मद उफं मीम अफजल : माथुर सहब, दूरार्जन अथारिटी नहीं है दूरदर्शन पर जो आता है, वह गवर्नमेंट का सटिफिकेट ... (व्यवयान)...

शी सिकान्धर खत : ग्रीर उसको मुनने के लिए तैथार नहीं हैं, यह ताज्जुव की बात है। पहला सन्टेंस नहीं हुग्रा है ग्रभी तक। ... (व्यवधान)...

ओ प्रमोद महाजन : और इसलिए हेष के आधार पर जिसकी निर्मिती हई, उसकी जगह प्रेम के प्राधार पर भगवन राम का जहां मंदिर है उसके पूर्नानमीण की रचना, इसमें कोई राष्ट्र का द्रोह नहीं है, कहीं किसी के धर्म के विरोध में नहीं है। यद्यपि परोक ग्रीर ग्रपरोक्ष रूप में इस चर्चा में भारतीय जनत पार्टी को कटघरे में खडा करने का प्रयास किया गया, मानो जैसे ध्यानाकर्षण गह मंत्री के खिलाफ नहीं, भारतीय जनता पार्टी के खिलाफ हो । फिर भी मैं सदन की इस चिंता से सहमत हं कि स्वतंत्रता के पञ्चात शायद इतनी गंभीर स्थिति इससे पहले कभी नहीं थी । किसी ने इसका गृह-युद्ध के समान स्थिति से वर्णन किया है, जो अति शयोक्ति नहीं है ।

वैसे केवल ग्रांकड़ों का विच्छादन करूं तो गतवर्ष पंजाव में हुई हत्याएं इन साम्प्रदायिक दंगों से हुई हत्याग्रों के पांच गुना है। ...(व्यवधान)...

श्री सुरेन्द्र जोत सिंह ब्रहलुवालिया: यह जस्टिफाई कर रहे हैं क्या ?

श्री (लकदर व्हतः : जस्टिफिकेशन क्या है, मुनिए ।

भी मोहम्मद उर्फ मीम अफजलः थोड़े दिन में नम्बर बराबर कर देंगे यह।...(व्यवधान)....अभी और दंगा करना चाहते हैं क्या ?

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THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly stop interrupting him. Let him conclude. Dr. Pandey, let him conclude. Don't interrupt him. (*Interruptions*).

श्री प्रमोद महाजन : मैं उपसमाध्यक्ष महोदया, मैं दंगा कहीं कराना नहीं चाहत है। सत्या बहिन को यह लग रहा है कि मेरे भाषण से सदन म दंगां हो रहा है। सझे लगता है कि सम्माननीय सदस्यों पर यह घोर आपत्ति है या मेरी वडी प्रशंसा है कि इतने सम्माननीय सदस्य मेरे भाषण से अहां दंगा करेंगे। मझी लगता है कि धह कहना अन्चित है और सदन के प्रति कोई निष्ठा या श्रद्धा का भाव नहीं है ।

असम और जम्मू-कश्मीर में अलग-अलग से उग्रवादियों हारा की गई हत्य त्रों की संख्या भी इतनी है । लेकिन जैसा मैंने प्रारम्भ में कहा कि आंकड़ों के विच्छादन से मैं इस प्रण्न को जोड़ना नहीं च हता । इससे साम्प्रदायिक दंगों की गंभीरता कम नहीं होती। हर हत्या निंदनीय है । मरने व लों को धर्म के आधार पर वांटने में हम विश्वास नहीं करते और इसलि ... (ख्यवधान)...

श्री मोहन्मद उर्फ सीम अफजल : क्यों करेंगे, घाटा हैन ?

श्री प्रसोद सहाजन : मुझे लगता है शाधद सुना न हो । एक माननीय सदस्य यहां पर कह रहे हैं कि उसमें हमारा घाटा है । ...(व्यबधान)...

एक माननीय सदस्य : यह अफ जल सॉहब कह रहे हैं, लिखिए !

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will look into the record.

श्री प्रसोद सहाजन : मैं नाम से भले ही महाजन हूं लेकिन मैं साम्प्रदायिक दंगों को घाटे और मुनाफे के हिस्से में, कुछ सदस्य देखना चहते हैं, उस तरह से मैं देखना नहीं चाहता हूं।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATRAJAN): You kindly stop interrupting him.

ओ प्रकोद सहाजन : ग्रौर इसलिए ्जो इसको घाटे था मन फेमें जोडना बहे, उस परिभाषा में देखें । मेरी द्षिट से हर साम्प्रदाधिक दंगा देश पर एक कलंक है । हर साम्प्रदाधिक हत्या देश को ग्रागे ले जाने में एक रुकावट है। लेकिन सबसे बड़ा प्रग्न यह खड़ा होता है कि इस देश में यह स्थिति क्यों आई ? किसने लाई ? इससे हम बाहर कैंसे निकलें 🕄

सदन के छंदर भारतीय जनता पार्टी को कटघरे में खड़ा कर, गःली गलौच कर ग्राप ग्रात्म संतुष्ट तो हो सकते हैं लेकिन जब सदन से समाज में ग्राप जायेंगे उस समाज में इस भाषा को कोई वजन आज क्यों नहीं है जिसे ग्राप यहां कटघरे में खड़ा करने की कोशिश कर रहे हैं । वह समाज में कटघरे में क्यों नहीं है इसको पहचानने की कोशिश कुपा करें। ग्रारोपों की झड़ी तो मैं भी लगा सकता है । पूर्व के भाषण सुनने के बाद तो मुझे लगा कि इस देश का पहला साम्प्रदर्धिक दंगा तो शाधद रथ धाता के बाद ही हुआ । मानो इस देश में रथ यात्रा के पहले कोई कभी दंगाहज्जाही नहीं। रथ थ ला दंगों का कारण नहीं थी, दंगों के कारण को दूर करने वःसः परिणःम थी। किसी ने कहा कि यह भी रथ धाता में सवार थे। यह सच है कि मैं २थ अ ता में था । सोमनाथ से समस्तीपुर तक 8375 किलोमीटर की इस रथ थाला में मैं पूरे समय था ग्रौर इसलिए सोमनाथ से समस्तीपूर तक 8375 किलोमीटर की रथ याता में जो मानव श्रुंखला मैंने देखी, जो राम की भक्ति मैंने देखी जिसे राष्ट्र की शक्ति में परियतिन करने का प्रयास हम कर रहे हैं। ग्रगर इस रथ थाता को ... (ब्थवधान) त्रौर इसलिये मुझे लगता है कि इस रथ जला में दंगों के कारण ढूंढना यह ग्रात्म वंचना होगी । हम अपने ग्राप एक बार सन में थह सोचें कि स्वतंत्रता को 43 वर्ष हो गये हैं । स्वतंत्रता के

43 वर्षों के बाद भी ग्राज हिन्दुस्तान में दंगा हम क्यों नहीं रोक सक कोई दूसरा देश होता तो... (व्यववान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): How long will you take?

SHRI PRAMOD MAHAJAN: There was interruption for about seven minutes. Please give seven minutes extra.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have taken that into account as well. How long will you take now?

SHRI PRAMOD MAHAJAN: Please give me seven or eight minutes more.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Your party's time is eleven minutes.

SHRI A. G. KULKARNI: Madam, how can you bottle a Frankenstein in eleven minutes You consider it yourself.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude in three or four minutes.

SHRI PRAMOD MAHAJAN: How can I finish in three or four minutes?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is no time.

श्री प्रमोद महाजनः ज्यसभाष्यक महोदया, में यहां झल्पसंख्यक में ह क्योंकि मेरा भी तब्दिकरण हो गंग एझे भी दो चार मिनट विथा लाये । मैं अलग पक्ष रहा हं जो सबके सामने चाना चाहिये. (व्यवधयन) बहस में ग्रोग समग करा जायेगा इसकिने में जल्दी खत्म करता हूं। मैं यह कह रह था कि दूसरा कोई ग्रार देश होता तो 43 वर्षों के बाद भी एककर देखता, पलट क देखता. खद्द का परीक्षण करने की को किश करता कि 43 वर्षों के बाद फिर यह क्यों हो रहा है। दुर्भाग्द से आज आप यह करने की स्थिति में नहीं हैं। हम 43 वर्षों में जिस रथ को लेकर ग्राये हैं हमको लगता है कि उसी को ग्रामे ले जाने से हन इपे रोक नहीं सक्ते । उपनभाष्यक्ष महोदया, 1947 में इस देश का बटवारा हुआ। । बंटवारों का जिन्होंने समर्थन किया वह ग्राज पाठ पढा रहे हैं । बंटवारों को जिसने स्वयं निर्णय घोषित किया वह आज पाठ पढ़ा रहे हैं। वंटवारे के बाद इस खण्ड पर एक साम्प्रवाधिक राष्ट्र का निर्माण हुआ । अनर हिन्दुस्तान चहता तो वह अपने ग्रापको भी एक साम्प्रधायिक राष्ट्र घोषित कर सकता था । वह नहीं हुन्ना । वह म्रच्छा हुन्नः, उचित हुम्रा ।

क्योंकि हिन्दू विचार में, हिन्दू इतिहास में किसी प्रकार उपासना को राज्य से जोडा नहीं गया है स्रोर इसकिए उपालना के माधार पर किसी प्रकार का राज्य न हो, इस प्रकार की धारणा हमने 1947 में की । गत 43 वर्षों में अधने नया किया ? आज आभ हमें ही ग्रारोपित कर रहे हैं। फ्राप कोटों की राजनेति करते हैं । ज्रत्पसंख्यकों की स्रुरक्षा करना में समझ सकता हूं, सम्मान करना में समझ मकता हूं लेकिन मरका और सम्मान के नाम पर आपने तुष्टीकरण और सम्मान का ग्रंतर तोड दिएा। "सबके साथ न्याय ग्रीर किसी का तुष्टीकरण नहीं"

-'Justice for all, appeasement of none."

यह आपकी नोति होनी चाहिए थी. देश के सारे नागरिकों को ग्रापको समाद समझन, चाहिए था, ग्राणने कभी नहीं समझा, इसके मनगिनत उपाहरण हैं । **ग्र**ाज ग्राप कहते हैं कि साम्प्रदायिक दलों पर प्रतिबंध लगा । मुस्लिम लीग इस देश के विभाजन की जिस्मेदार थी। मौलामा आजाद ने कहा था कि स्वतंत्र हिन्दुस्तान में मुस्लिम लीग का कोई स्थान नहीं है। इस देशा में भारतीय जनता पाठों को छोड़कर जितने भी दल छँठे हैं, कभीं न कभी तो स्नापने मुस्लिम

लीभ से दीस्ती की । मुस्लिम लीग से हाथ मिलाते समय भाषका हाथ थर्नवा नहीं ... (व्यवधान)...

Importance

a matter of P

कुछ वर्ष पूर्व कश्मोर में सैंकड़ों संधिर म्यस्त हुएँ । किसी ने अपनी सरकार दांव पर नहीं लगाई । सरकार दांब ५र लगले की बात होती सो... (व्यवधान) अगर इस देश में सेक्यलरिज : होता तो कहते कि कश्मीर में एक भी हिन्दू मन्दिर तोड़ने नहीं देंगे । क्रापको तो कहीं और की इंट की चिंता थीं। कर्मरे ने लाखों हिन्द्र ग्राज निर्वामित होकर हिन्दुस्तान में भटक रहे हैं । कोई खदभावना याता वहां नहीं पहुंची, किसी ने उन हिन्दुसां का दुख देखने की कोर्शिश नहीं की । गाहवानों केल डारा उच्चतम न्यायालय का निर्णेय बदलकर ग्रापने मुस्लिम बहनों को 14वीं सदी में धकेल दिया । ग्राज झाप हमको न्यासलय की श्रेष्ठता समझा रहे हो, उन समय कहां गया था ग्रायका धर्म, उस समय कहां गई थीं आपकी न्यायालय की श्रेरटतः जब सुस्लिम महिला कांड हो रहा था ... (ग्यवधान)... आहवानो कांड में उच्चतम न्यायोलय का निर्णय बधलकर इसी संसध ने मेरी सुस्लिम बहनो को 14वीं सदी में धकेल दिया । कांम सिविल कोड को छोड दीजिए, जो काम किसिनल प्रोसीजर कोड था, उसको भ क्राफने बदल दिया ।

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: 1 am on . of order.

THE CHAIRMAN (SHRIMATI

JAYANTHI NATARAJAN There is no point of order. Let him speak. .. (.Interruptions) ... I am not allowing ar

alias SHRI MOHAMMAD AFZAL MEEM listen to his speech AFZAL: I cannot because he is misguiding the House. He does not know anything about Shah Bano case.

THE VICE-CHAIRMAN SHRIMATI JAYANTHI NATARAJAN,; I cannot force you to listen but I 1st that you will not interrupt him.

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SHRI MOHAMMAD AFZAL *alias* MEEM AFZAL: But he is misguiding the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, I am sorry. Please sit down... (*Interruptions*)...

श्वी प्रसोद सहाजन : जाप संविधान के निर्माताओं को दुहाई देते हैं। आरा 370 टैम्प्रेरी है, यह संविधान निर्माताओं ने कहा था । जाप उनको परमानेंट बना रहे हैं इमलिए कि ज्ञापको तुण्टोकरण करना है । धर्म के ज्ञाधार पर जाप बैंकों ने कर्ज बांटते हो ग्रीर जाप हमें संप्रदाय-निर्पक्षता पढ़ांत हो । धर्म के ज्ञाधार पर ज्ञाप नौकरियों में जारक्षण देने की बात करते हो ग्रीर जाप हमको संप्रधाय-निरपक्षता पढ़ाते हो ... (व्यवधान)...

SHRI S. S. AHLUWALIA: I am on a point of information.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No point of informa;

SHRI S. S. AHLUWALIA: He is misleading the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not allowing. Kindly sit down.

SHRI S. S. AHLUWALIA: There is tion on the basis of religion. It is wrong. He is misleading the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not int of information. Mr. Mahajan, please continue.

थी भमोद सहाजन इसी लगन थे आपने नेता लिक्लोकर जी ने मांगा या मुसलमातों के लिए ... (व्यवधान)

a matter of Public 830 Importance

SHRI P. SHIV SHANKER: I justify it. I have said it and I will justify it. (*Inter-ruptions*). I have said it and I will continue to say it. Their position is so awkward. Today they have been reduced to second class citizens, all muslims.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now Mr. Mahajan.

श्री प्रसोद महाजन : कंक्लुड कैसे करूं ? मैं तो जल्दी जल्दी खत्म कर देता, लेकिन कंटीन्युइटी नहीं रहेगी तो कैसे खत्म करूं... (व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): But I am sorry, you have already taken 20 minutes.

SHRI PRAMOD MAHAJAN: I am also very sorry.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have taken double the time.

SHRI PRAMOD MAHAJAN: It is hot my time. Everybody's interest.

THE VICE-CHAIRMAN (SHRI JAYANTHI NATARAJAN): I have to request you to conclude.

SHRI PRAMOD MAHAJAN: Every party has got its own time. They can reply to whatever I am saying if I am wrong.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): But the time of the House is limited. You must understand that;

भी प्रयोध महा न : तहोवया, हिंदु-स्वाद में एवं विद्या गीवि होती हे छोट जो नत्ववाद किसामोति छोटी ते दश्में वियों की सुची दलते हे 'मुस्लिम डॉनि-हें तो लिखा होता है 'मुस्लिम डॉनि-मेंटेड डिस्ट्रिस्ट किसा मोति का जिलों में धाप हिस्ट-मुसलगाय के घनसार करेंगे इस देख में एक दल जो विहोग्य ले चुनाद अहते वाता है, यह दहता है कि यरि वों मक्ता में लायोंगे को हम [श्रीप्रमोद महाजन]

किश्चियन ट्रेडीशन के अनुसार यहां का सालन चलाएंगे । वह दल हमको क्षियता है कि धर्म-निरपेक्षता क्या है ?

श्री सुरेग्द्र जीत सिंह झहलुवालिया : गलत बात बोल रहे हैं... (व्यवधान)

श्री प्रमोद महाजन : यह दल झापका था ? यह धगड़ी झाप धर कैंने फिट झा गई ? ...(व्यवधान)

महोदया, राम जन्दभमि का विषय सैकड़ों वर्षों से चला ग्रा रहा है। राम जन्म भूमि स्थान का मुकदमा भी 1949 से लेकर चल रहा है। िसी राजनीतिक दल ने कभी भी राम जन्मभूमि के सप्तर्थन के लिये कोई ग्रॉन्दोलन नहीं किया । इस देश में अ'न्दोलन की शारूग्रात किसी ने की तो वह 1986 में इस देश में ब बरी मस्जिद एक्शन कमेटी की स्थापनां से हई। ब बरी मस्जिद ऐक्शन उमेटी की स्थापना करने से यह बग्त सामने आई कि मंदिर को मस्जिद में परिवर्तित करने का प्रय'स किया गया । तो उस प्रयास को रों छने के लिये ग्रंगर शिसी ने अनमत को संगठित करने का प्रयास किया तो उसको दोष नहीं दिया जा सहता। एक प्रदेश के मख्य मंत्री जिले जिले में जाकर यह अहे कि म्रत्पसंख्यकों को ग्रपनी सुरक्षा के लिये हथिय र इफट्ठे करने चहिये तो बहुसंख्यकों के सन में उसका क्या ग्रसर होगां? कभी ग्र'पने सोचनें की कोशिश की ? अगर पिछली सरकार गिरी, यह इस कारण किय तो मुलायस सिंह और विश्वनाथ प्रताप सिंह में टक्कर क्यों ? सूबोध कांत जी तो दोनों तरफ हैं। राजनीति की आप कोशिश कर रहे हैं। इस देश में हिन्दू मानसिकता पर भी विचार करना पड़ेगा। हिन्दू होना कोई गुन ह नहीं है। बहुमत में होना कोई गुनगह नहीं है। हिन्दुस्रों को इकट्ठा करना कोई गुनाह नहीं है । अगर हिन्दू मानसिकता पर आप हमेशा प्रहार करते रहें है तो इस हिन्दू मानसिकतां की प्रतिक्रिया अगर होगी तो दोष प्रहुर करने व लों का होगा, प्रीकिय' देने वालों : नहीं होगा। इसलिये हमें केवल नटघरे में खड़ा करके ब 4 इस प्रग्न को हत ही कर सकते। इससे वि.त धर्म-निरपेक्षता सामने आई है।

Importance

एकसम्मानित सदस्य ने उहा कि एंटी रायटसस्क्वैड बनाधो । यह मैं लमझ सहता हूं कि एंटी रायट्स स्क्वैड होना चाहिये, यह जापको च'हिये क्यों कि पुलिस को रायट्स पर कंट्रोल नहीं कर स.ती । फेकिन उसके लिये लगा दिया ''सल्टी रिलीजस'' । क्या इस देश में पुलिस की भरती करते समय यह रहा जायेगा कि ''इट किल वी ए मल्टी रिलीजस स्क्वैड होना चाहिये ?

श्वी मोहम्मद अफजल उर्फ मीम अफजल : पी.ए.सी. का ऐक्शन देखने के ब'द यह होन' चाहिये । वह कैसी फोर्स है, मैं बताता हं.. (व्यवधान)

श्री प्रमोद महाजन : मैं पी.ए.सी. की व ताल त नहीं कर रहा हूं (व्यवधान) यह क्या मज्जक है।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly sit down, Mr. Afzal. Please listen to him with patience. (Interruption),

DR. JINENDRA KUMAR JAIN: Don't you have manners, Mr. Afzal? What is your problem? (*Interruptions*). Keep quiet and sit down.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Jain, please sit down. Kindly permit me to control the House. Dr. Jain, kindly permit me to control the House. (*Interruption*). I know. I am doing that. You please sit down. You are also interrupting him. (*Interruptions*).

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: I am telling you, you have no right to say to any Member, "keep quiet". Understand? THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly stop interrupting him, Mr. Afzal. (*Interruptions*). Please continue now and conclude in two minutes. (*Interruptions*).

SHRI MOHAMMAD AFZAL *alias* MEEM AFZAL: You cannot abuse mc. (*Interruptions*).

DR. JINENDRA KUMAR JAIN: I am not abusing you. You keep quiet.

SHRI MOHAMMAD AFZAL *alias* MEEM AFZAL: How is he behaving? Has he got any right to say to me, "keep quiet"?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, nobody has a right to say so. But you please sit down. (*Interruptions*).

श्री प्रमोद महाजनः जिस कैसेट की बात हो रही है जिस डा. जैन के वीडियो कैसेट की बात हो रही है उस को सदन देखे । अगर एक भी आपत्ति-जनक प्रबद होगा तो मैं जिम्मेदार ह उसके लिये । अगर आप हत्या करेंगे, निर्दोष लोगों को सारेंगे, ग्रयोध्या में मारेंगे तो क्या होगा। गोली जहां मारी गई तो बताने वाला दोषी है, मारने वाला दोषी नहीं है? इसमें जैन की क्या गलती है ? गोली जैन ने नहीं लगाई । जो गोली से मारे गये उसकी वीडियो गुटिंग है। इसको कोई झुठला नहीं सकता । मैंने कहा ही नहीं, कह नहीं सकते । आप पी.ए.सी. को गॉली दे रहे हैं, मैं पी.ए.सी. की वकालत नहीं जर रहा हं। मेरा क्या लेना-देना पी.ए.सी. से । (व्यवधान) में इंडियन एक्सप्रेस से केवल कोट करना चाहता ह (व्यवधान)

SHRI A. G. KULKARNI: This is a one-sided cassette.

श्री प्रमोद महाजन : पो. ए. सी. के जो झगड़े थे मैं बतानां चाहता हूं 1978 में उपलीगढ़ में झगड़ा हुआ तब राम नरेश यादव मुख्य मंत्री थे। 80 में मुरादाबाद में और 82 में मेरठ में झगड़े हुये उस बक्त वी. पी. सिंह मुख्य मंत्री थे। 86 में बाराबंकी में और 634 RS-27 87 में मेरठ में झगड़े हुये तब वीर बहादुर सिंह मुख्य संती थे। अभी अलीगढ़ में हुये तो मुलायम सिंह यादव मुख्य मंत्री थे। (व्यवधान) में वीरवहादुर सिंह जी के बारे में नहीं बोल रहा हूं। आप बीच में मत बोलिये।

डा. र नाकर पाण्डेयः आप तो वी. पी. सिंह का समर्थं न कर रहे थे तो आप वी.पी. सिंह को क्यों गाली दे रहे हैं । दोहरी चॉल मत चलिये। (व्यक्धान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAIAN): Dr. Pandey, let him continue. I am not allowing you to speak. Let him conclude. Please sit down.

DR. RATNAKAR PANDEY: You have supported Mr. V. P. Singh. Today, you are opposing Mr. V. P. Singh. (*Interruption*).

श्री प्रमोद महाजन : अगर पी.ए.सी. में कुछ गलत हुआ तो पिछले 10 वर्षों में 7 भिन्न-भिन्न प्रकार के मुख्य मंत्री हये हैं इनमें से किसी ने वी पी.ए.सी. के खिलाफ जो कांड हुन्ना उसकी न्यांयिक जांच करवाई लेकिन झाज तक उसकी रिपोर्ट क्यों नहीं झाई। यह रिपोर्ट क्यों दबाई जाती है । झगर पी.ए.सी. बद है तो उसको बदनाम मत करो। ग्रगर पी.ए.सी. गलत है तो जरूर सजा दो पर मैं जानना चाहता हूं कि पी.ए.सी. कांड की जाच बाहर क्यों नहीं जा रही है। किसी ने कहा मनाफा-घाटा होता है तो मैं तैयार हं लेकिन इससे झगडा और बढेगा इसीलिये मैं खामोण था । मरने वॉलों का नॉम हम क्यों नहीं लेते हैं ? इसलिये नहीं लेते हैं कि मरने वालों का नाम अखवारों में छप जयिगा उसके धर्म के साथ तो सांप्रदायिक हिंसा झौर झागे बढ़ जायेगी। यही कारण था इसको रोकने का । लेकिन अगर आप चाहते हैं कि मनाफा-घाटा का हिसाब करें तो एक बां नाम छाप कर देखिये । एक बार सदन के सामने आ जाय कि 1947 से आज तक ये दंगे किसने शरू किये, किस [श्री प्रमोद महाजन]

की हत्या हुई, किस का नुकसान हुआ तो इस कांड की रिपोर्ट भी कुछ नहीं ब्रायेगी । (व्यवधान) हां, आप लाइये श्वेत पत्न जिसमें सब कुछ बताया जाय । (व्यवधान)

मैं अंतिम निवेदन करना चाहता हूं कि अगर इस देश में असल अर्थ में सांप्रदायिकता से आपको लड़ना हैं तो इसके लिये दोहरा मापदंड नहीं हो सरुता । There cannot be different yard-stick. मेज्योरिटी को बार-बार दबाना ठीक नहीं होगा यह समझ कर अगर हम दंगों पर विचार करें तो मुझे लगता हैं यह उचित होगा और उसी से यह दंगे रुक सरुते हैं । बहत बहुत धन्यवाद ।

(MR. CHAIRMAN in the Chair)

SHRI GURUDAS DAS GUPTA: Sir, this is an example of how Hindu chauvinism is exploited by B.J.P. (*.Interruptions*).

SHRI P. SHIV SHANKER: Mr. Chairman, Sir, this is an example of how the communal riots have been encouraged and supported. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: It shows how untruthful you are to the interests of the country.

(Interruptions)

SHRIMATI MARGARET ALVA: You are inciting communal feelings in the country.

(Interruptions)

ANNOUNCEMENT RE. LEADER OF THE OPPOSITION

MR. CHAIRMAN: Hon'ble Members, in regard to the office of Leader of the Oppoistion, you may be aware that views were expressed by different parties in the House, I had caused Attorney General's opinion to be obtaind in the matter for my information and have shared it with the leaders of various parties.

The Attorney General has opined, I quote:

as the law stands today in the light of Parliamentary convention and provisions of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, there is no change in the position in regard to the Leader of the Opposition and the Leader of the Congress (I) Party continues to be the Leader of the Opposition;"

Shri P. Shiv Shanker and Shri M. M. Jacob have now given me letters in this connection. The letter from Shri P. Shiv Shanker reads as follows:

"Kindly recall our submissions, claiming to continue to recognize the Congress as an Opposition Party and your kind reference of the entire matter for the opinion of the Attorney-General. A little while ago you were pleased to inform the Leaders of different Parties'Groups that the Attorney-General has opined to the effect that the Congress Party could continue to be Party in Opposition. This clearly vindicates the stand of our Party. Despite this, my party and our Leader ate of the view that to avoid the possible conflict of the rulings of both the Houses of the Parliament on an issue of this nature, I should tender the resignation from the position of the Leader of the Opposition, which I hereby do. I, therefore, request you to kindly accept my resignation as Leader of the Opposition with immediate effect."

The other letter, signed by Shri P. Shiv Shanker and by Shri M.M. Jacob, Chief Whip of the Congress (I) Party in the Rajya Sabha, reads as follows:

"In continuation of my letter dated today, I would like to clarify that our Party forgoes the claim to be the main Opposition Party in the Rajya Sabha."

In view of the Congress CD's forgoing the office of the Leader of the Opposition, that office is now va-